

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:429

ANSWERED ON:02.08.2011

HUMAN RIGHTS VIOLATION

Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of human rights violations have been reported in the country;
- (b) if so, the total number of such cases registered and the action taken against the accused persons during each of the last three years and the current year, State-wise;
- (c) the total number of cases of human right violations registered against the State police and para-military forces alongwith the action taken against the accused during the said period, State-wise and force-wise;
- (d) the steps taken by the Government to bring transparency in custodial investigation including conducting of videography;
- (e) the total number of such cases solved/unsolved and the steps taken to solve all the cases during the said period, State-wise and force-wise; and
- (f) the steps taken by the Government to curb such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): Yes, Madam. A Statement indicating the total number of cases registered by the National Human rights Commission (NHRC), State-wise, during the period 2008-09 to 2011-12 (as on 27.07.2011) is at Annexure-I. During this period, NHRC recommended disciplinary action against the erring Public servants in 19 cases and prosecution of Public servants in other 2 cases.
- (c): State-wise details of cases registered by NHRC against the Police, Defence Forces and para-military forces during the period 2008-09 to 2011-12 (as on 27.07.2011) are at Annexure-II. The Commission recommended disciplinary action against Police personnel in eight cases besides prosecution of Public servant in one case.
- (d): Advisory has been issued by NHRC to all the State Governments for the procedure to be followed in the cases of custodial investigation, which includes videography and reporting of deaths in Police action to NHRC within 48 hours of such incident etc. etc.
- (e): The required details have been indicated in the Annexure-I & II in reply to Parts (a) to (c) above.
- (f): As per Seventh Schedule of the constitution of India, 'Police' is a State subject and it is primarily the responsibility of State Governments to formulate legislation, rules and regulations etc. for bringing transparency in custodial investigations. However, NHRC have issued Guidelines in this regard as already stated in reply to Part (d) above.